

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

IA NO. 271 & 272 OF 2019 IN
DFR NO. 4770 OF 2018

Dated: 1st April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Tulsyan NEC Limited ... Appellant(s)
Vs. ...
Bangalore Electricity Supply Company Limited & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : ----

ORDER

The learned counsel, Ms. Swapna Seshadri, appearing for the Appellant prays for another two weeks time to file affidavit of service.

Submission of the counsel for the Appellant, as stated supra, is placed on record.

An extension of two week's time is granted to the counsel for the Appellant to enable her to file affidavit of service. She is permitted to file affidavit of service in this matter on or before **15.04.2019**.

List this matter on **15.04.2019**, as requested.

(Ravindra Kumar Verma)
Technical Member
vt/ss

(Justice N.K. Patil)
Judicial Member